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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ **CRL.M.C. 1976/2018 & CRL.M.A. 4517-4518/2019**

**SIDDHARTH SHANKAR** ..... Petitioner  
Through: Mr.Adit S. Pujari, Advocate.

versus

**SEBI** ..... Respondent  
Through: Mr. Ashish Aggarwal, Advocate.

**CORAM:**  
**HON'BLE MS. JUSTICE ANU MALHOTRA**  
**ORDER**  
% **27.02.2019**

**CRL.M.A. 4518/2019 (Ex.)**

Exemption allowed subject to all just exceptions.

The application stands disposed of.

**CRL.M.A. 4517/2019 In CRL.M.C.-1976/2018**

The matter is reserved for orders and is taken up on CM.APPL. No.4517/19, an application filed on behalf of the petitioner seeking a stay of the proceedings in criminal complaint no.7/15 now bearing no.49/16 pending before the learned Additional Sessions Judge-02, Central District, Tis Hazari Courts, New Delhi submitting *inter alia* to the effect that in the event of the charge being framed without the supply of the copies of the documents that have been sought by the petitioner vide an application under Section 208 of the Cr.P.C, declined vide the impugned order, the same would cause grave prejudice to the petitioner.

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On a perusal of the record, it is observed that the annexures to the complaint no.7/15 that was filed by the respondent before the learned Trial Court are not on the record. All annexures that have been mentioned in the complaint filed by the respondent be placed on the record by the petitioner within a period of a week.

Re-notify for 18.03.2019.

Further proceedings before the learned Trial Court are stayed till the next date of hearing before this Court.

Copy of the order be given *Dasti* under the signatures of the Court Master.

**ANU MALHOTRA, J**

**FEBRUARY 27, 2019/NC**

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